

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 299**

**TO BE ANSWERED ON THE 15TH SEPTEMBER, 2020/BHADRAPADA 24,
1942 (SAKA)**

ONLINE FRAUDS

†299. SHRI ARUN SAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken cognizance of the increasing online frauds during the last several years;

(b) if so, the details of such cases reported during each of the last three years and the current year;

(c) the number of cases resolved and the number of criminals nabbed who indulged in fraudulent activities;

(d) whether the Government is taking or considering to take the services of Information Technology experts for expeditious disposal of such online fraudulent cases;

(e) whether the Government proposes to recruit Information Technology experts in large number in cyber cells including Delhi Police to dispose off said online fraudulent cases expeditiously; and

(f) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (b): With the enhanced use of cyber space, number of cyber crimes, including online frauds is also increasing. As per data maintained by National Crime Records Bureau, 3466 and 3353 cases of

online frauds were registered in 2017 and 2018, respectively. Data pertaining to the year 2019 & current year is not available. NCRB started to collect data separately about Online Frauds since 2017.

(c) to (f): “Police” and “Public Order” are State subjects as per Seventh Schedule of the Constitution of India; and States/UTs are primarily responsible for prevention, detection, investigation, prosecution of crimes. As per data available, 1971 and 1778 persons were arrested by Law Enforcement Agencies (LEAs) in such cases in 2017 and 2018, respectively.

Law Enforcement Agencies take assistance of Information Technology experts/professionals for disposal of online fraudulent cases as per their requirement. Further, States/UTs are responsible to build capacity of their Law Enforcement Agencies by imparting training to police personnel and hiring/recruiting human resources including Information Technology experts/professionals for handling & disposal of online fraud cases.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, Central Government has taken steps to spread awareness about cyber crimes; issue of

alerts/advisories; capacity building/training of law enforcement personnel/prosecutors/judicial officers; improving cyber forensic facilities; etc. The Government has also launched National Cyber Crime Reporting Portal, www.cybercrime.gov.in to enable citizens to report complaints pertaining to all types of cyber crimes with special focus on cyber crimes against women and children.
